

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.53/TT/2018

Subject : Determination of transmission tariff from COD to 31.03.2019 of Asset-I: 6 nos. of link under Central Sector (562.873 km); Asset-II:7 nos. of OPGW links (664.53 km) and Asset-III: 7 nos. links under Central Sector (1076.57 km) under Central Sector under the project Fibre Optic Communication System in ER under Expansion of wide-band communication network in Eastern Region.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Damodar Valley Corporation and others

Parties present : Shri S.K. Niranjan, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant assets were scheduled to be put into commercial operation on 27.9.2014. However, Assets I and II were put into commercial operation on 31.3.2016 and 1.3.2018 and Asset III is anticipated to be put into commercial operation on 1.12.2018. Thus, there is a delay of 18 months and 29 months in case of Asset I and II respectively. He further submitted that there is a cost over-run in case of all the three assets and the RCE is under approval. He submitted that tariff may be allowed on the basis of FR cost and the same may be revised at the time of truing-up on the basis of RCE. He further submitted that all the information sought by the Commission vide order dated 3.5.2018 have been submitted and requested to allow the tariff as prayed in the petition.

2. The Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**